

NOTARIAL NOTARIAL

Form 26 (See rule 4A)



AFFIDAVIT TO BE FILED BY THE CANDIDATE ALONG WITH NOMINATION PAPER BEFORE THE RETURNING OFFICER FOR BYE-ELECTION TO COUNCIL OF STATES FROM MADHYA PRADESH

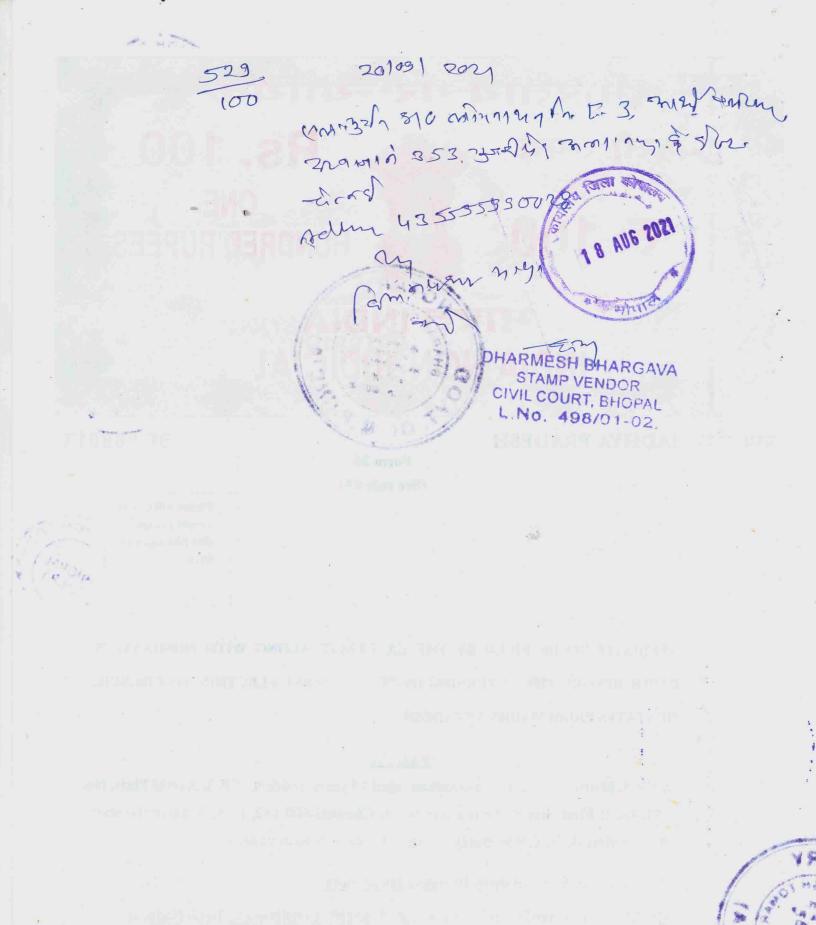
PART A

I, Dr. L.Murugan, Son of Loganathan, aged 44 years, resident of F-3, Aarthi Flats, No. 353, Gujji First Street, Annanagar (East) Chennai-600 102, a candidate at the above Bye-election, do hereby solemnly affirm and state on oath as under:-

- (1) I am a candidate set up by Bharatiya Janata Party
- (2) My name is enrolled in 21, Annanagar Assembly Constituency, Tamil Nadu, at Serial No. 1128 in Part No. 77.



Minney.



January (D)

- (3) My contact telephone number(s) is/are +91-9003222892 and my e-mail id is: lmurugantnbjp@gmail.com and my social media account(s) are:-
- (i) Facebook:- MuruganTNBJP
- (ii) Twitter:-@Murugan MoS
- (iii) Insta@murugan_tnbjp

(4) Details of Permanent Account Number (PAN) and status of filing of Income tax return:

returi	n:			
Sl. No.	Names	PAN	year for which the last Income	a Total income shown in Income Tax Return(in Rupees) for the last five Financial Years completed (as son 31 st March)
1.	Self	AMCP0590P	2020-21 2019-20 2018-19 2017-18 2016-17	(i) Rs. 29,86,150/- (ii) Rs. 29,18,501/- (iii) Rs. 25,99,175/- (iv) Rs. 5,12,921/- (v) Rs. 7,04,756/-
2.	Spouse (dr.c kalaiyarasi)	BINPK5122P	2020-21 2019-20 2018-19 2017-18 2016-17	(i) Rs. 16,55,520/- (ii) Rs. 9,20,026/- (iii) Rs. 6,48,214/- (iv) Rs. 8,68,196/- (v) Rs. 6,65,427/-
ONANA ON	Dependent 1 (SON- M.K. DHARANEESH)	NO PAN allotted	NIL	(i) NIL (ii) NIL (iii) NIL (iv) NIL (v) NIL
4.	Dependent 2 (SON- M.K.INDRAJITH)	NO PAN allotted	NIL	(i) NIL (ii) NIL (iii) NIL (iv) NIL (v) NIL

Note: It is mandatory for PAN holder to mention PAN and in case of no PAN, it should be clearly stated "No PAN allotted".

(5) Pending criminal cases

(i) I declare that there is no pending criminal case against me. (Tick this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii) below)

OR

(ii) The following criminal cases are pending against me: \checkmark

(If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below)

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		Tabl	e	
(a)	FIR No. with address of Police concerned	name and Station	_	FIR NO. 3975/2020 POLICE STATION – CHENGALPATTU DISTRICT-CHENGALPATTU (TAMIL NADU)
			2.	FIR NO. 2727/2020 POLICE STATION –THIRUTANI DISTRICT-THIRUTANI (TAMIL NADU)
			3.	FIR NO. 637/2020 POLICE STATION – THIRUVENNAINALLUR DISTRICT- VILLUPURAM (TAMIL NADU)
			4.	FIR NO. 2039/2020 POLICE STATION –KALLAKURICHI DISTRICT-KALLAKURICHI (TAMIL NADU)
			5.	FIR NO. 1334/2020 POLICE STATION – THIYAGATHIRUGAM DISTRICT- KALLAKURICHI (TAMIL NADU)
HOTAR HOTAR FINGH BHOPALM REG. NO.	PAR		6.	FIR NO. 1240/2020 POLICE STATION –CUDDALORE PUTHUNAGAR DISTRICT-CUDDALORE (TAMIL NADU)
G WH.091816	12121 O N P :		7.	FIR NO. 1359/2020 POLICE STATION – APPANTHIRUPATHI DISTRICT-MADURAI (TAMIL NADU)
			8.	FIR NO. 1552/2020 POLICE STATION –PALANI DISTRICT- DINDIGUL (TAMIL NADU)
-4.			9.	FIR NO. 1303/2020 POLICE STATION –KARUR TOWN DISTRICT-KARUR (TAMIL NADU)
			10.	FIR NO. 1071/2020 POLICE STATION –ERODE NORTH DISTRICT-ERODE (TAMIL NADU)
			11.	FIR NO. 982/2020 POLICE STATION –HOSUR TOWN DISTRICT-HOSUR (TAMIL NADU)
			12.	FIR NO. 1548/2020 POLICE STATION –SALEM CITY- SOORAMANGALAM, DISTRICT- SALEM (TAMIL NADU)

13. FIR NO. 1323/2020

NADU)

CITY-RATHINAPURI

POLICE STATION -COIMBATORE

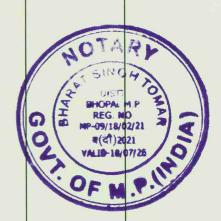
DISTRICT-COIMBATORE (TAMIL

Comment

		14. FIR NO. 1660/2020 POLICE STATION –CHENNAI CITY-ESPLANADE, DISTRICT-CHENNAI (TAMIL NADU)
sin		15. FIR NO. 1661/2020 POLICE STATION - CHENNAI CITY-ESPLANADE, DISTRICT-CHENNAI (TAMIL NADU)
		16. FIR NO. 532/2020 POLICE STATION - CHENNAI CITY-MAMBALAM, DISTRICT-CHENNAI (TAMIL NADU)
		17. FIR NO. 792/2020 POLICE STATION - CHENNAI CITY-CMBT, DISTRICT-CHENNAI (TAMIL NADU)
		18. FIR NO. 5701/2020 POLICE STATION - CHENNAI CITY- THIRUVOTTIYUR, DISTRICT- CHENNAI (TAMIL NADU)
/ D		19. FIR NO. 797/2020 POLICE STATION - CHENNAI CITY-CMBT, DISTRICT-CHENNAI (TAMIL NADU)
NOTAR NOTAR NOTAR SINGA BHOPAI REG. N REG. N	P Z P	20. FIR NO. 738/2020 POLICE STATION - CHENNAI CITY- NAZARETHPETTAI, DISTRICT- KANCHIPURAM (TAMIL NADU)
O MO MONION		21. FIR NO. 739/2020 POLICE STATION - CHENNAI CITY- NAZARETHPETTAI, DISTRICT- KANCHIPURAM (TAMIL NADU)
-		22. FIR NO. 740/2020 POLICE STATION - CHENNAI CITY- NAZARETHPETTAI, DISTRICT- KANCHIPURAM (TAMIL NADU)
-C		23. FIR NO. 1505/2020 POLICE STATION – MADURAI CITY- THIRUPARANKUNDRAM, DISTRICT-MADURAI (TAMIL NADU)
(b)	Case No. with Name of the Court	CHARGE SHEET NOT FILED IN ALL 23 CASES
(c)	Section(s) of concerned Acts/Codes involved in respective FIRs	1. FIR No. 3975/2020 UNDER SECTION 143,270 OF IPC AND SECTION 51(b) OF DISASTER MANAGEMENT ACT.
		2. FIR No. 2727/2020 UNDER SECTION 143, 341, 188, 269, 270 OF IPC AND SECTION 51 OF DISASTER MANAGEMENT ACT.
		3. FIR No. 637/2020 UNDER SECTION 143, 188 AND 269 OF IPC
2.		4. FIR No. 2039/2020 UNDER SECTION 143, 269 OF IPC AND SECTION 51 OF DISASTER MANAGEMENT ACT AND SECTION 3. OF EPIDEMIC DISEASES

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- 5. FIR No. 1334/2020 UNDER SECTION 143, 188 OF IPC AND SECTION 51 OF DISASTER MANAGEMENT ACT AND SECTION 3 OF EPIDEMIC DISEASES ACT.
- 6. FIR No. 1240/2020 UNDER SECTION 143, 188 AND 269 OF IPC AND SECTION 51 OF DISASTER MANAGEMENT ACT AND SECTION 3 OF EPIDEMIC DISEASES ACT.
- 7. FIR No. 1359/2020 UNDER SECTION 143, 188 AND 290 OF IPC
- 8. FIR No. 1552/2020 UNDER SECTION 143, 341 AND 269 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT.
- 9. FIR No. 1303/2020 UNDER SECTION 143, 341 AND 269 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT.
- 10. FIR No. 1071/2020 UNDER SECTION 143, 341 AND 269 OF IPC AND SECTION 51(b) OF DISASTER MANAGEMENT ACT AND SECTION 3 OF EPIDEMIC DISEASES ACT AND SECTION 4 OF T.N.OPEN PLACES (PREVENTION OF DISFIGUREMENT) ACT.
- 11. FIR No. 982/2020 UNDER SECTION 188 AND 270 OF IPC AND SECTION 134 OF T.N. PUBLIC HEALTH ACT.
- 12. FIR No. 1548/2020 UNDER SECTION 143, 341 AND 269 OF IPC AND SECTION 51-B OF DISASTER MANAGEMENT ACT AND SECTION 2 AND 3 OF EPIDEMIC DISEASES ACT AND SECTION 4 OF T.N.OPEN PLACES (PREVENTION OF DISFIGUREMENT) ACT.
- 13. FIR No. 1323/2020 UNDER SECTION 143, 341 AND 269 OF IPC
- 14. FIR No. 1660/2020 UNDER SECTION 143 AND 188 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT.
- 15. FIR No. 1661/2020 UNDER SECTION 143 AND 188 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT.
- 16. FIR No. 532/2020 UNDER SECTION 143, 188 AND 269 OF IPC AND 3 OF EPIDEMIC DISEASES ACT AND SECTION 51 (b) OF DISASTER MANAGEMENT ACT
- 17. FIR No. 792/2020 UNDER SECTION 147, 148 AND 188 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT.
- 18. FIR No. 5701/2020 UNDER SECTION 143, 188 AND 269 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT.



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		19. FIR No. 797/2020 UNDER SECTION 147, 148 AND 188 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT.
dh.	HOTARA	20. FIR No. 738/2020 UNDER SECTION 143 AND 269 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT AND SECTION 41 (6) OF CITY POLICE ACT
	DISTI. O HOPAL M.P REG. HO MP-09/18/92/21 VALID-18/97/26	21. FIR No. 739/2020 UNDER SECTION 143 AND 269 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT AND SECTION 41(6) T.N.CITY POLICE ACT.
	OF M.P.III	22. FIR No. 740/2020 UNDER SECTION 143 AND 269 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT AND SECTION 41(6) T.N.CITY POLICE ACT.
		23. FIR No. 1505/2020 UNDER SECTION 269 AND 270 OF IPC
(d)	Brief description of offence	ALL 23 CASES RELATE TO VIOLATION OF LAWS DURING PUBLIC PROTEST
(e)	Whether charges have been framed (mention YES or NO)	NO
(f)	If answer against (e) above is YES, then give the date on which charges were framed	NOT APPLICABLE
(g)	Whether any Appeal / Application for revision has been filed against the proceedings (Mention YES or NO)	

(6) Cases of conviction

(i) I declare that I have not been convicted for any criminal offence. (Tick this alternative, if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii) below)

OR

(ii) I have been convicted for the offences mentioned below: (If the candidate has been convicted, then tick this alternative and score off alternative

(i) above, and give details in the Table below)

Table

Case No.	NOT APPLICABLE
Name of the Court	NOT APPLICABLE
Sections of Acts / Codes involved	NOT APPLICABLE
Brief description of offence for which convicted	NOT APPLICABLE
Dates of orders of conviction	NOT APPLICABLE
Punishment imposed	NOT APPLICABLE
Whether any Appeal has been filed against conviction order (Mention YES or No)	NOT APPLICABLE
	Name of the Court Sections of Acts / Codes involved Brief description of offence for which convicted Dates of orders of conviction Punishment imposed Whether any Appeal has been filed against conviction order (Mention

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(h)	If answer to (g) above is YES, give details and present status of appeal	NOT APPLICABLE
		*

(6A) I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6).

Note:

- 1. Details should be entered clearly and legibly in BOLD letters.
- 2. Details to be given separately for each case under different columns against each item.
- 3. Details should be given in reverse chronological order, i.e., the latest case to be mentioned first and backwards in the order of dates for the other cases.
- 4. Additional sheet may be added if required.
- 5. Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's judgment in W. P (C) No. 536 of 2011.
- (7) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

- Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.
- Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of Bank/Institution and Branch are to be given.
- Note: 3. Value of Bonds/Share Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.

- Note: 5. Details including amount is to be given separately in respect of each investment
- Note: 6. Details should include the interest in or ownership of offshore assets.

Explanation,- For the purpose of this Form, the expression "offshore assets" includes, details of all deposits or investments in Foreign banks and any other body or institution abroad, and details of all assets and liabilities in foreign countries';

S. No.	Description	Self	Spouse (Dr.C KALAIYARASI)	Dependent-1 M.K.DHARAŅEESF	Dependent-2 IM.K.INDRAJITH
(i)	Cash in hand	Rs. 60,000/-	Rs. 85,000/-	NIL	NIL
(ii)	saving accounts), Deposits with Financial Institutions, Non-Banking Financial	Salai SB A/c No 168010100216500 Amount- Rs. 82,097.68/-	(1) State Bank of India –Kilpauk Branch, Chennai SB A/c No 11073707161 Amount- Rs. 5,14,733.69/-	NIL	NIL .
	Companies and Cooperative societies and the amount in each such deposit	Delhi-3 SB A/c No. – 90432010114503, Amount- Rs.14,43,718/-	(2)State Bank of India –Kilpauk Branch, Chennai FD A/c No 31073693023 Date: 26-02-2010 Amount- Rs.		
	OTARK	(3)State Bank of India Parliament Branch, New Delhi SB A/c No 40352638251 Amount- Rs. 3,99,014.50/-	1,00,000/- (3)State Bank of India –Kilpauk Branch, Chennai FD A/c No 31646652146 Date: 26-02-2011		
GONT.	DISTT. O BHOPAL M.P & REG. NO MP-09/18/02/21 VALID-18/07/26 F M.P.	(4)Canara Bank (Syndicate Bank)- Khan Market, New Delhi-3 FD A/c No 904340500612 Date: 14-06-2020 Amount- Rs.	Amount- Rs. 1,400/- (4)State Bank of India –Kilpauk Branch, Chennai FD A/c No 34739890423		
		10,00,000/- (5)Canara Bank (Syndicate Bank)- Khan Market, New Delhi-3 FD A/c No 140001290840 Date: 04-02-2021 Amount- Rs. 10,00,000/-	Date: 26-02-2015 Amount- Rs. 55,000/-		
iii)	Details of investment in Bonds, Debentures/Shares and units in companies/Mutual Funds and others and the amount.	NIL	NIL	NIL	NIL
iv)	Details of investment in NSS, Postal Saving, Insurance Policies and investment in any Financial instruments in Post office or Insurance Company and the amount	LIC India Policy No. Date: 28.09.2013 7080322281 Rs. 1,00,000/- Date: 28.09.2013 7080322282	LIC India Policy No. Date: 28.10.2006 702735403 Rs. 5,00,000/- Date: 26.03.2012 719824757	LIC Policy 702735398 Rs. 1,00,000/- 719824757 Rs. 2,50,000/-	LIC Policy 705072325 Rs. 1,00,000/-
		Rs. 1,00,000/-	Rs. 2,50,000/-		mou

					1
		Date: 28.09.2013 7080322283 Rs. 1,00,000/-	Date: 22.02.2017 708627946 Rs. 5,00,000/-		
: 1	• •	Date: 28.09.2013 7080322284 Rs. 1,00,000/-	Date: 28.11.2019 318835969 Rs. 15,00,000/-		
		Date: 28.09.2013 7080322285 Rs. 1,00,000/-	SBI Life Insurance Date: 05.10.2019 2K524837902 Rs. 3,85,000/-		
		Date: 24.09.2016 708574938 Rs. 5,00,000/-	10. 3,03,000		
		Date: 28.11.2019 318835974 Rs. 3,00,000/-			
		Date: 28.11.2019 318835950 Rs. 7,00,000/-			
	SINGH TOWN	Kotak Life Insurance Policy No.			
G	# BHOPN NO TO REG. NO 2121 MP-0918102121 MP-0918107126 VALID-18107126	Date: 05.12.2019 09412946 Rs. 19,12,000/-			
	OF M.	Max Life Life- Perfect Partner Super -20 Pay			
		Date: 23.03.2015 Policy No. 106042310 Rs. 3,26,846/-			
(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc. and other receivables from debtors and the amount.	NIL	NIL	NIL	NIL
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (Details of	TN 02 BA 8959	Honda Activa TN 02 BE 7608 Year-2016	NIL	NIL
	Make, registration number. etc. year of purchase and	Year-2014 Price-Rs. 6,80,000/-	Price-Rs. 52,000/-		
(vii)	Make, registration number. etc. year of purchase and amount)	Price-Rs. 6,80,000/- Gold Jewels-240 Grams Value – Rs.		NIL	NIL
(vii)	Make, registration number. etc. year of purchase and amount) Jewellery, bullion and valuable thing(s) (give	Price-Rs. 6,80,000/- Gold Jewels-240 Grams	Price-Rs. 52,000/- Gold Jewels- 720 Grams	NIL NIL	NIL NIL

a. Details of Immovable assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

Note: 2. Each land or building or apartment should be mentioned separately in this format

Note: 3. Details should include the interest in or ownership of offshore assets.

S. No	Description	Self	Spouse	Dependent-1	Dependent-2
(i)	Agricultural Land	1. Survey No.	NIL	NIL	NIL
-	Location(s)	326/1, 326/3,			1486
	Survey number(s)	326/9, 347/1,			
		347/2, 348/3,			
		348/6, 350/5,			E PROF
		350/9, 326/2,			
		326/6A, 326/6B,		100	16.48
		326/6C, 326/6D,		-50	
	,	326/6E, 326/8,			
it.	326/10, 347/3-6,				
	348/1, 348/4,			to men	
	DV	350/4, 350/8,			
	STARY	Village-			
	SINGH POR	Keelsathambur,			
	REG. 100121	District-Namakkal			
10/	ME-09/18/07/20 3	(Tamil Nadu)			
1/0	R.	e- 3.			
	OFM	2. Survey No.			
		161/8A, Village-			
	7 <u>.</u>	Ponneri, District –		# · · · · · · ·	1
1		North Chennai,			5 . · · · 1
	*	Tamil Nadu			-1
	2			Ball In	
	Area (total measurement	1. 1/3 rd share in	NIL	NIL	NIL
	in acres)	11.5 acres			
		2. 44 Cents		D4. 4	
	Whether inherited	NO	NIL	NIL	NIL
	property (Yes or No)	110			
	Date of purchase in case	1. 26.02.2020	NIL	NIL	NIL
	of self - acquired property	2. 03.05.2017	***************************************		
	Cost of Land (in case of	1. Rs. 8,00,000/-	NIL	NIL	NIL
	purchase) at the time of purchase	2. Rs. 9,17,000/-			Oth Control of the Co

	Any Investment on the land by way of development, construction etc.	Rs. 5,00,000/-	NIL	NIL	NIL .
	Approximate Current	1. Rs. 12,00,000/- 2. Rs. 20,00,000/-	NIL	NIL	NIL
(ii)	Non-Agricultural Land Location(s) Survey number(s)	NIL	Survey No. 683/4A3, Village- Navani, District- Namakkal, Tamil Nadu	NIL	NIL
	Area (total measurement in sq. ft.)	NIL	5717 ½ Sq.Ft	NIL	NIL
	Whether inherited property (Yes or No)	NIL	NO	NIL	NIL
	Date of purchase in case of self - acquired property	NIL	02.07.2020	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	NIL	Rs. 5,73,000/-	NIL	NIL
-	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL
	Approximate current market value	NIL	Rs. 7,00,000/-	NIL	NIL
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	NIL	NIL	NIL	NIL
	Area (total measurement in sq. ft.)	NIL	NIL	NIL	NIL
13	Built-up Area (total measurement in sq.ft.)	NIL	NIL	NIL	NIL
Ang	Whether inhedited property	NIL	NIL	NIL	NIL
92	Date of purchase in case of self-acquired property	NIL	NIL	NIL	NIL
	of purchase) at the time of purchase	NIL	NIL	NIL	NIL
	Any Investment on the property by way of development, construction etc.	NIL	NIL	NIL	NIL
	Approximate current market value	NIL	NIL	NIL	NIL
(iv)	Residential Buildings (including apartments): -Location (s) -Survey number(s)	T. S. No. 31 part Ayanavaram, Chennai (Tamil Nadu)	T. S. No. 31 part Ayanavaram, Chennai (Tamil Nadu)	NIL	NIL

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	Area (Total measurement in sq. ft)	½ Undivided share of 394.91 Sq Ft.	½ Undivided share of 394.91 Sq Ft.	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	½ share of 720 Sq Ft.	½ share of 720 Sq Ft.	NIL	ŇIL
	Whether inherited property (Yes or No)	NO	NO	NIL	NIL
	Date of purchase in case of self – acquired property	12.10.2015	12.10.2015	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	Rs. 28,00,000/-	Rs. 28,00,000/-	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL
	Approximate current market value	Rs. 37,50,000/-	Rs. 37,50,000/-	NIL	NIL .
(v)	Others (such as interest in property)	NIL	NIL	₩ NIL	NIL
(vi)	Total of current market value of (i) to (v) above	Rs. 69,50,000/-	Rs. 44,50,000/-	NIL	NIL

(2) I give herein below the details of liabilities/dues to public financial institutions and government:-

Note: Please give separate details of name of bank, institution, entity or individual and amount before each item)

S. No.	Description	Self	Spouse	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s)	NIL	NIL	NIL	NIL
	Name of Bank or Financial Institution, Amount outstanding, Nature of loan				
	Loan or dues to any other individuals/ entity other than mentioned above. Name(s), Amount	NIL	NIL	NIL	NIL
	outstanding, nature of loan			lis	
TARY	Any other liability	NIL	NIL	NIL	NIL
SINGHT	Grand total of liabilities	NIL	NIL	NIL	NIL

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(**)	C	(A) II	d. D	been in occupation of	NA DO DE LO
(ii)	Dues to departments dealing with Government accommodation	(A) Has accon any t date of (B) If ans declar	YES/NO (Pl. tick the appropriate alternative)		
		(i)	The addres accommodati		
			Block No Delhi	352441, 5A New Moti Bagh . 3, B-5, Fifth Floor, New	,
	, , , , , , , , , , , , , , , , , , ,			odation has already been n 24.07.2020)	
GOV	OTARL OISTT. PHOPAL M.P. REG. NO. NP-09/18/02/21 VALID-18/07/26 OF M.P.	(ii)	above Gove towards- (a) rent; (b) electricity (c) water char (d) telephone date [the date sho third month p the election thereafter]. Note- 'No D agencies con- electricity ch telephone	rges; and	
(iii)	Dues to department dealing with Government transport (including aircrafts and helicopters)	NIL	NIL	NIL	NIL
		Self	Spouse	Dependent-1	Dependent-2
(iv)	Income Tax dues	NIL	NIL	NIL	NIL
(v)	GST dues	NIL	NIL	NIL	NIL



(vi)	Municipal/Property tax dues	NIL	NIL	NIL .	NIL
(vii)	Any other dues	NIL	NIL	NIL	NIL
(viii)	Grand total of all Government dues	NIL	NIL	NIL	NIL
(ix)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending.	NIL	NIL	NIL	NIL

(3) Details of profession or occupation:

- (a) Self:- Agriculturist
- (b) Spouse :- Doctor

(9A) Details of source(s) of income:

- (a) Self : Agriculture(b) Spouse: Doctor
- (c) Source of income, if any, of dependents,......N.A......

(9B) Contracts with appropriate Government and any public company or companies

- (a) details of contracts entered by the candidate..... N.A
- (b) details of contracts entered into by spouse N.A
- (c) details of contracts entered into by dependents N.A

(4) My educational qualification is as under:

Degree of Doctor of Philosophy (Law), University of Madras, 2019

(Give details of highest School / University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)



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<u>PART – B</u> ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART - A:

		ABSTR	ACT OF THE	E DETAILS GIVE	EN IN (1)	TO (10) OF PA	ART - A:
1.		Name of the candidate	;	Dr. L.Murugan, Son of Loganathan,			
2.		Full postal address		F-3, Aarthi Flats, No. 353, Gujji First Street, Annanagar (East) Chennai-600 102			
3.		Number and name of the constituency and State		21, Annanagar Assembly Constituency, Tamil Nadu			
4.		Name of the political party which set up the candidate (otherwise write 'Independent')		Bharatiya Janata Party			
5.		Total number of pendi	ng criminal	23 cases		44.4	
6.		Total Number of cases convicted	s in which	NOT APPLICABI	LE		
7.			PAN of	Year for which la Income Tax Retu		Total Income	Shown
		(a) Candidate		2020-21		Rs. 29,86,150/-	
		(b) Spouse	BINPK5122P	2020-21 NIL		Rs. 16,55,520/-	
		(c) Dependent No.1	NIL				NIL
		(d) Dependent No.2	NIL	NIL		'T!	NIL
8.		Details of Assets and I					
		Description	Candidate	Spouse	Depende		Dependent-2
A.		Moveable Assets (Total value)	Rs. 99,03,676.18/	Rs. 69,43,133.69/-	Rs	s. 3,50,000/-	Rs. 1,00,000/-
B.		Immovable Assets			78		
	I	Purchase Price of self-acquired immovable property	Rs. 45,17,000	/- Rs. 33,73,000/-		NIL	NIL
BHORAL REG. MP 09/18	M.P. NO. 102/21	ruction cost of immovable property after purchase (if applicable)	Rs. 5,00,000/-	NIL		NIL	NIL
VALID-18	/			/- Rs. 44,50,000/- /- Rs. 44,50,000/-	NII		NIL
		(b) Inherited assets (Total Value)	NIL	NIL			
9.		Liabilities	NIL	NIL	NII		NIL
	(i)	Government dues (Total)	NIL	NIL	NII		NIL
	1		1				

Cumpay

	(ii)	Loans from Bank,	NIL	NIL	NIL	NIL		
<u> </u>		Financial Institutions						
		and others (Total)						
10.		Liabilities that are under dispute						
	(i)	Government dues NI	L NIL	NIL	NIL	NIL		
		(Total)						
	(ii)	Loans from Bank, NI	L NIL	NIL	NIL	NIL		
		Financial			*			
		Institutions and						
		others (Total)		-		*		
11.		Highest educational qualification:						
Degree of Doctor of Philosophy (Law), University of Madras, 2019		ladras, 2019						
		(Give details of highest School /University education mentioning the full form of the certificate/ diplor						
		degree course, name of t	degree course, name of the School /College/ University and the year in which the course was comp					

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

- (a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above;
- (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part B above.

Verified at Bhopal on 21.09.2021.

DEPONENT

Note: 1. Affidavit should be filed latest by 3.00 PM on the last day of filing nominations.

Note: 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

Note: 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

Note: 4. The affidavit should be either typed or written legibly and neatly.

Note: 5. Each page of the Affidavit should be signed by the deponent and the Affidavit should bear on each page the stamp of the Notary or Oath Commissioner or Magistrate before whom the Affidavit is sworn.

OF M.P.

IDENTIFIED BY

IAME Sheey Raj Sapona

SIGNATURE - JUNE CHO

SWORN BEFORE ME THE WITHEN NAMED

BHARAT SINGH TOMAR

NOTARY & ADVOCATE
BHOPAL M.P. INDIA

Additional affidavit to be submitted by candidates

Election to Council of States, from Madhya Pradesh.

I, Dr. L.Murugan, Son of Loganathan, aged 44 years, resident of F-3, Aarthi Flats, No. 353, Gujji First Street, Annanagar (East)
Chennai-600 102, a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

1. I had been allotted the following govt. accommodation :-

House ID 352441, 5A New Moti Bagh, Block No. 3, B-5, Fifth Floor, New Delhi (Accommodation has already been vacated on 24.07.2020)

during the period of last 10 years prior to the date of notification of the current election, and there are no arrears of any dues to be paid towards rent for the accommodation or any arrears to the agencies providing electricity, water and telephone at the said accommodation as on 15.09,2021.

2. "No dues certificates" form the agencies concerned are attached hereto.

VERIFICATION

I, the deponent above named, do hereby verify and declare that the above statements are correct to the best of my knowledge, and no part of it is false.

Verified at Bhopal on 21.09.2021

DEPONENT



NAME Sheer Ray Sapera ADDRESS ARelege Colony Bhapal SIGNATURE florens BHARAT SINGH TOMAR

NOTARY & ADVOCATE

BHOPAL M.P. INDIA



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மாகமட்ட குறியிடு என்: District Code: வட்ட குறியீடு எண்: Taluk Code: லிராமக் குறியிடு என்: Village Code:

3964.

சாதிச்சான்றிதழ் COMMUNITY CERTIFICATE

COMMONITY CENTILIDATE
வட்டம் <u>நாலக்கல்</u> வட்டம்
- கிராமம் / தசரம், பிரு / திருமதி / செவ்வன் /
செல்வி நுகுமுகர் , தகப்பனார்
கணவர் பெயர்கூற கூறைக்காகுக்காகுக்காகுக்காகுக்கும்
வகுப்பைச் சார்ந்தவர். தாழ்த்தப்பட்டோர் மற்றும் பழங்குடியினர் உத்திரவுகள்
(திருத்தப்பட்ட) சட்டம், 1976, வரிசை எண்5 படி தாழ்த்தப்பட்ட
பிரிவிணைச் சார்ந்தவர் என சான்றவில்கப்படுகிறது.
This is to Certify that L. INURUCION Son/Daughter of
LOGIANATHAM, OF KONDR Village/Town-
Tamil Nedu belongs to ARUM HATHOUSE Rommunity, which is recognised
as a Scheduled Caste as per The Scheduled Caste and Scheduled Tribe Orders
(Amendment) Act 1976, vide Serial No5
2. క్రిగ్రా / వ్రిగ్రాబక్స్ / దిర్ణాప్తున్న స్ట్రాహ్హ్హ్హ్హ్హ్హ్హ్హ్హ్హ్హ్హ్హ్హ్హ్హ్హ్హ
என்பவரும் அவருடைய குடும்பத்தினரும் தமிழ்நாட்டில்
மாவட்டத்தில் நாடிக்கில் தடுருதாற்
கிராமத்தில் / நகரத்தில் வசித்து வருகிறார்கள் என சான்றளிக்கப்படுகிறது.
2. It is certified that Living RUGAN and his/her family ordinarily
reside(s) at KONUR Village/Tovin NAMAKKAL
Taluk SALEH, District of Tamil Nadu.
ழுத்தின்றதே கையொப்பம்:
Signature:
Date: Namakkal.
தனி எழுத்துக்களில் பெயர்:
தனி எழுத்துக்களில் பெயர்: Name in Capital Letters: A
பதவிப் பெயர் Designation
January Sesignation 959
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Office of the Electoral Registration Officer No.21 Anna Nagar Assembly Constituency And Zonal Office , Zone-8, Greater Chenna i Corporation, Shenoy Nagar, Chennai-600030.

Dated: 16.09.2021

To,

Mr. Murugan
S/o: Loganathan
No 353, Gujji 1st Cross Street,
Anna Nagar East,
Chennai – 600102.

Sir,

Sub: Assembly Constituency Electoral Roll 2021 – No.21 Anna Nagar Assembly Constituency Extract of Electoral Roll 2021-Details given - regarding.

Ref: Your Application dated 16.09.2021

With reference to your application for copy of Electoral roll 2021, I furnish below the Extract of the Electoral roll in respect of your name in No.21 Anna Nagar Assembly Constituency.

Name of the Assembly Constituency - No.21 Anna Nagar Assembly Constituency

Part no. - 77

Door no . and Name of the street - No: 353, Gujji 1st Cross Street, Anna Nagar East, Chennai -6000102.

S.No	Door	Name of Elector	Relative Name	Relation	Age	Sex	Epic No
	No			ship			
1128	353	Mr. Murugan	Loganathan	Father	43	Male	SRB0320689

Electoral Registration Officer & Zonal officer zone-8 No.21 Anna Nagar Assembly Constituency, Chennai-30

Office of the Electoral Registration Officer No.21 Anna Nagar Assembly Constituency And Zonal Office, Zone-8, Greater Chennal Corporation, Shenoy Nagar, Chennal-600030.

Dated: 10.03.2021

To,

Mr. Murugan S/o: Loganathan No 353, Gujji 1st Cross Street, Anna Nagar, Chennai – 600102.

Sir,

Sub: Assembly Constituency Electoral Roll 2021 – No.21 Anna Nagar Assembly Constituency Extract of Electoral Roll 2021-Details given - regarding.

Ref: Your Application dated 05.03.2021

With reference to your application for copy of Electoral roll 2021, I furnish below the Extract of the Electoral roll in respect of your name in No.21 Anna Nagar Assembly Constituency.

Name of the Assembly Constituency - No.21 Anna Nagar Assembly Constituency

Part no.

. 77

Door no . and Name of the street

 No: 353, Gujji 1st Cross Street, Anna Nagar, Chennal -600102.

1	No	Name of Elector	Relative Name	Relation	Age	Sex	Epic No
1128 3	353	Mr. Murugan	Loganathan	Father	43	Male	SRB0320689

Electoral Registration Officer & Zonal officer zone-8 No.21 Anna Nagar Assembly Constituency, Chennai-30

HIIOI

Vikino. 356717

Government of India Directorate of Estates Nirman Bhawan, New Delhi HOUSE VACATION REPORT

24 07 2020

Service Center NBCC SERVICE	CENTRE NEW MOTH BAGH CO	MCLCX (1602)
Sub-Division	Crow	Division
From No. 011-24100931	Zona	Email ID Inter name and great com
	House Details	
HØ House Type	Locally in	Sector Block House No Floor Pool
352441 6A	NEW MOTI BACH	3 85 5 GP
	Occupant Details	
Allottee L'MURUGAN	Ragett	ation No. 10220951
Designation VICE CHAIRPE		
		NAYAR BHAVAN KHAN MARKET N DELPE
	Vacation Details	
Date of Vacation 24-07-202		Time of Vacation FORENOON
Reason for Vacation SURREN		The state of the s
	Clearance Details	
S No Items		Yes INo
1 ELECTRICAL 2 GAS		YES YES
	Paravira Paravi	
S No Herris	Recovery Detail	Amount (Rs.)
		Total
	Physical Condition of	House
Whether the house is a	mmediately habitable? YES	
if no, the time required for maker		0.
If no, ther	major or minor repair	MI
		Killesfeel
Date:		Signature of Allottee / Representative
Date:	Claration	MAEL IE MEDIUM LANGE OF THE
	Signature (With Office Service Centre
TAME I'M	Deer	
	Page 1	MAN